

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Application No. ST/MISC/86079,86074,86084/2018

Appeal No. ST/87797/2016, ST/87451/2017, ST/86169/2018

(Arising out of Order-in-Original No. PUN-SVTAX-000-APP-165-16-17 dt.29.07.2016, passed by the Commissioner of Service Tax (Appeals) Pune-I, OIA No. PUN-CT-APPII-000-112-17-18 dt. 25.07.2017 passed by the Commissioner (Appeals-II) Central Excise Pune-I, OIA No. PUN-CT-APPII-000-300-17-18 dt. 09.01.2018 passed by the Commissioner (Appeals-II) Central Excise, Pune-II)

Commissioner of Service Tax, Pune-I, Pune-II : Appellant

Alert Security Services : Respondent
Persistent Systems Ltd.
Nalco Water India Pvt. Ltd.

Appearance

Shri O.M. Shivadikar, Asstt.Commr. (A.R.) for Revenue

None for Alert Security Services &
Nalco Water India Pvt. Ltd.
Shri Suyog Bhawe, Advocate for
Persistent Systems Ltd. for Respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)
Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of hearing : 20/08/2018

Date of decision : 20/08/2018

ORDER NO. A/87143-87145/2018

Per : Dr. D.M. Misra

These miscellaneous applications are filed by the Revenue seeking withdrawal of the appeal on the ground that the amount involved in each of the appeal is less than Rs. 20,00,000/- and

accordingly covered by the Litigation Policy Circular of the CBEC, bearing No. 390/Misc./163/2010-JC(8-2011) dated 17.8.2011, as amended by Circular F. No. 390/Misc./116/2017-JC dated. 11.7.2018.

2. In the result, the Revenue's appeals are being dismissed as withdrawn. Miscellaneous applications disposed of.

(Pronounced & Dictated in Court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

SM.